FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

M/s. SURYA-LANDMARK DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	**Name of corporate debtor**	**Surya-Landmark Developers Private Limited**
2.	**Date of incorporation of corporate debtor**	**December 3, 2008**
3.	**Authority under which corporate debtor is incorporated / registered**	**Registrar of Companies, Mumbai**
4.	**Corporate Identity No. / Limited Liability Identification No. of corporate debtor**	**U70102MH2008PTC188635**
5.	**Address of the registered office and principal office (if any) of corporate debtor**	**Registered Office:** 603, Nandlal CHS Ltd., Riddhi Palace, S.V. Road, Borivali (West), Mumbai – 400092, Maharashtra, India **Principal Office:** Ganesh Manish CHS, Office No. 2, 1st Floor, S.V. Road, Opp. Bank of Baroda, Kandivali (West), Mumbai – 400067 Maharashtra, India
6.	**Insolvency commencement date in respect of corporate debtor**	**Date of Order:** June 9, 2023 **Date of Receipt of Order**: June 12, 2023
7.	**Estimated date of closure of insolvency resolution process**	**December 5, 2023**
8.	**Name and registration number of the insolvency professional acting as interim resolution professional**	**Mr. Prakul Thadi** IBBI/IPA-002/IP- N01149/2021-22/13806
9.	**Address and e-mail of the interim resolution professional, as registered with the Board**	**Address:** Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad – 500018, Telangana, India **Email**: prakulthadi@hotmail.com
10.	**Address and e-mail to be used for correspondence with the interim resolution professional**	**Address for correspondence:** D.No. 470/12, HIG-1, Block-5, APHB, Baghlingampally, New Nallakunta, Hyderabad - 500044 **Email Id**: cirp.suryalandmark@gmail.com
11.	**Last date for submission of claims**	**June 24, 2023**
12.	**Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional**	Insufficient information with the IRP to determine the same
13.	**Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)**	N.A. (Refer Entry No. 12 above)
14.	**(a) Relevant Forms and** **(b) Details of authorized representatives are available at**:	Relevant Forms for the submission of the claims can be downloaded from https://www.ibbi.gov.in/

Notice is hereby given that the National Company Law Tribunal**,** Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of **Surya-Landmark Developers Private Limited** on **June 9, 2023**.

The creditors of **Surya-Landmark Developers Private Limited** are hereby called upon to submit their claims with proof on or before **June 24, 2023**, to the interim resolution professional at the address mentioned against Entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.06.2023
Place: Hyderabad

Sd/-

PRAKUL THADI
Interim Resolution Professional of
Surya-Landmark Developers Private Limited
IBBI/IPA-002/IP- N01149/2021-22/13806

NESTLÉ INDIA LIMITED

(CIN: L15202DL1959PLC003786)
Regd. Office: 100 / 101, World Trade Centre, Barakhamba Lane, New Delhi-110 001
Email: investor@in.nestle.com | Website: www.nestle.in | Ph: 011-23418891

PUBLIC NOTICE FOR ISSUE OF LETTER OF CONFIRMATION

Notice is hereby given that in the absence of any claim being lodged within 15 days from the date of this Notice, letter of confirmation in lieu of duplicate share certificates shall be issued for undermentioned share certificates reported lost:

Certificate No(s).	First/Sole Shareholder	Starting Distinctive No.	No. of Shares
680690	Sunil B Parikh	39147145	1
146614	Ajit Mehrotra	7023056	50
517565	M N Lakshmi Narayana	51396613	19
678434	M N Lakshmi Narayana	64259071	29
957839	Jasbir Kaur	52794257	12
663995	Mahesh Mehta	63797727	12
727050	Manek Cyrus Guzdar	66227279	50
544116	Manek Cyrus Guzdar	52393843	20
597073	Abha Purohit	61182305	20
794993	Abha Purohit	86613968	50
594183 - 594202	Abha Purohit	61070419	964
788975 - 789023	Abha Purohit	86343417	2410
664376	Harish Uniyal	63806826	25
613830	Kalpana Kanhayalal Shedji	61775705	20
821559	Kalpana Kanhayalal Shedji	87730360	50
314779 - 314780	Kalpana Kanhayalal Shedji	41437706	80
663994	Jyoti Mehta	63797715	12
612925	Nisha Sarda	61757004	20
312955 - 312956	Nisha Sarda	41362348	80
281154 - 281162	Dara Ardeshir Shroff	39825098	427
603102 - 603104	Dara Ardeshir Shroff	61373246	106
805015 - 805018	Dara Ardeshir Shroff	87020946	166

The above information is also available on the website of the Company.

For Nestlé India Limited
Pramod Kumar Rai
Company Secretary & Compliance Officer

Date : 12.06.2023
Place : New Delhi

TCPL PACKAGING LIMITED

CIN:- L22210MH1987PLC044505
Registered Office:- Empire Mills Complex, 414, Senapati Bapat Marg, Lower Parel ,Mumbai 400 013 **Tele:-** + 91 22 61646000 , **Fax:-** +91 22 24935893 | **Email:-** info@tcpl.in | **Website:-** www.tcpl.in.

Transfer of Equity Shares to the Investor Education and Protection Fund

Members are hereby informed that in terms of Section 124 (6) of the Companies Act, 2013 read with Rule 6 of the Investors Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 Equity Shares of the Company in respect of which dividend entitlements have remained unclaimed or unpaid for seven consecutive years or more, are required to be transferred by the Company to the Investors Education Protection Fund (IEPF) constituted by Government of India.

Unclaimed or unpaid dividend up to the year ended 31st March, 2015 has been transferred by the Company to the IEPF within the statutory time period and unpaid dividend from the year ended 31st March, 2016 is presently lying in the Unpaid Dividend Account of the Company.

In terms of the Investors Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, the concerned Members are being provided an opportunity to claim the said unpaid dividends by sending letter under their signature so as to reach our Registrar and Transfer Agents (RTA), Link Intime India Private Limited, C 101, 247 Park, L B S Marg, Vikhroli West, Mumbai 400 083, Tel No: +91 22 49186270, Fax: +91 22 49186060 email:- iepf.shares@linkintime.co.in, Website:- www.linkintime.co.in on or before 16.09.2023. The details of the concerned Members and the shares for transfer to IEPF are available on the Company's website www.tcpl.in. under the section 'Investors Relations'. In the event valid claim is not received by our RTA, the Company shall take action towards transfer of shares to demat account of IEPF Authority, as stated above, pursuant to the said Rules.

Once these shares are transferred to the IEPF by the Company, such shares may be claimed by the concerned Members only from IEPF Authority by following the procedure prescribed under the aforesaid mentioned Rules.

Individual letters in this regard have been sent to the concerned Members at their address registered with our RTA. Clarification on this matter, if required may be sought from our RTA by sending mail to iepf.shares@linkintime.co.in or by calling them at telephone no. +91 22 49186270.

This Notice is published pursuant to the provision of the Investors Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended ("IEPF Rules")

For **TCPL Packaging Limited**
S G Nanavati
Executive Director & Nodal Officer
Din:- 00023526

Place:- Mumbai
Date :- 12/06/2023

SIMPLEX PAPERS LIMITED

REGISTERED OFFICE: OM SHRI SAI BHAVAN, BALAGHAT ROAD, T POINT, GONDIA- 441 614
CORPORATE OFFICE: 30, KESHAVRAO KHADYE MARG, SANT GADGE MAHARAJ CHOWK, MAHALAXMI (E), MUMBAI- 400 011
Tel No:+91 22 2308 2951 Website : www.simplex-group.com
E-mail : papers@simplex-group.com CIN-L21010MH1994PLC078137

PUBLIC NOTICE - 29TH ANNUAL GENERAL MEETING

Notice is hereby given that the 29th Annual General Meeting (the AGM/ the Meeting) of Simplex Papers Limited (the Company) will be convened on **Tuesday, the 1st August, 2023 at 12:00** noon through Video Conference (VC) / Other Audio Visual Means (OAVM) facility provided by the National Securities Depository Limited (NSDL) to transact the businesses as set out in the Notice convening the AGM. This is in compliance with the applicable provisions of the Companies Act, 2013 (the Act) and the Rules made thereunder, read with General Circulars dated 8th April, 2020, 13th April, 2020, 5th May, 2020 along with subsequent circulars issued in this regard and the latest dated 28th December, 2022 by the Ministry of Corporate Affairs (the MCA Circulars) and Circular dated 13th May, 2022 read with Circular dated 5th January, 2023 issued by the Securities and Exchange Board of India (the SEBI Circulars) and other applicable circulars issued in this regard.

The Annual Report for the year 2022-23 of the Company, *inter-alia*, containing the Notice of the AGM, Financial Statements and other Statutory Reports will be available on the website of the Company at papers@simplex-group.com and on the website of the Stock Exchange viz. www.bseindia.com The same is also available on the website of the NSDL at www.evoting.nsdl.com

The Annual Report for the year 2022-23 of the Company will be sent electronically to those Members whose email addresses are registered with the Company / Registrar & Transfer Agent (the RTA) / Depository Participants ('DPs'). The requirement of sending physical copies of the Annual Report has been dispensed with vide above-mentioned MCA Circulars and SEBI Circulars.

Members can attend and participate in the AGM through the VC/OAVM facility and cast their votes on all resolutions set out in the Notice of the AGM through E-voting system ONLY, the details of which will be provided by the Company in the Notice of the Meeting. Members attending the Meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Members of the Company holding shares either in physical / demat form and who have not registered /updated their e-mail addresses with the Company/the RTA / the DPs are requested to send the following documents/information via e-mail to Purva Sharegistry (India) Private Limited, the RTA of the Company at support@purvashare.com or with the relevant DPs, in order to register/ update their e-mail addresses and to obtain user ID and password to cast their vote through remote e-voting or e-voting at the AGM:

- Name registered in the records of the Company
- E-mail address and Mobile number
- DPID- Client ID, Client Master Copy or Copy of Consolidated Account Statement (For Shares held Demat)
- Self-attested scanned copy of the share certificate front and back (For Shares held in physical)
- Self-attested scanned copy of PAN and Aadhar cards

For and on behalf of the Board of Directors
Sd/-
Shekhar R Singh
Director
DIN- 03357281

Date: 13th June, 2023
Place: Mumbai

NOTICE — COLGATE-PAMOLIVE (INDIA) LIMITED.

Registered Office: Colgate Research Centre, Main St, Hiranandani Gardens, Sainath Nagar, Powai, Mumbai, Maharashtra 400076.

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).
Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within **15 days** from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Name of Shareholder	Kind of Securities & Face Value	Folio No.	No of Securities	Distincive Nos.	Cert. Nos
KIRTI TALAKSHI SHAH	EQUITY & RS.1/-	K10478	100	105060005 - 105060104	2016471
			380	137587196 - 137587575	2074196

Place: Mumbai
Date: 13/06/2023

Name of Applicant :
KIRTI TALAKSHI SHAH.

S. E. RAILWAY – TENDER

CORRIGENDUM

Corrigendum to tender vide NIT No. E-DRM-Engg-ADRA-44-48-23 dated 24.05.2023. Due to administrative reasons, the closing date of following tenders scheduled on 23.06.2023, is rescheduled on 30.06.2023. Sl. No. & Tender Notice No. (1) No. E-DRM-Engg-ADRA-44-23, (2) No. E-DRM-Engg-ADRA-45-23, (3) No. E-DRM-Engg-ADRA-46-23, (4) No. E-DRM-Engg-ADRA-47-23, (5) No. E-DRM-Engg-ADRA-48-23; dated 24.05.2023. However, Eligibility criteria shall be reckoned as on original closing date i.e. 23.06.2023.

CANCELLATION

Due to administrative reasons, NIT No. E-DRM-Engg-ADRA-53-23 dated 24.05.2023, to be closed on 23.06.2023 stands cancelled. **(PR-275/C)**

For
Advertising in
TENDER PAGES
Contact
JITENDRA PATIL
Mobile No.:
9029012015
Landline No. :
67440215

INDIAN BANK, GF, Vishwakarma Niwas,

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD
YOUR TECH-FRIENDLY BANK

Station Road, Navghar, Vasai Road - 401202
Ph. : 0250-2337140, 2338079
Email Id: vasairoad@indianbank.co.in

POSSESSION NOTICE
(For Immovable Property)
[Under Rules 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas :

The undersigned being the Authorised Officer of the **Indian Bank Vasai Road** appointed/designated under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated **04.04.2023** calling upon the borrower **M/s Shradha Poly Pack (Proprietor Mr. Prashant N Hota)** and **Mr. Prashant N Hota (Borrower)**, to repay the amount mentioned in the notice being **Rs. 25,69,712.00/- (Rupees Twenty Five Lakhs Sixty Nine Thousand Seven Hundred Twelve Only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub section 13(4) of the said Act read with rule 8 of the said rules, on this **7th of June of the year 2023.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount **Rs. 25,69,172.00/- (Rupees Twenty Five Lakhs Sixty Nine Thousand Seven Hundred Twelve Only) as on 04.04.2023 and interest, charge thereon.**

The borrower's attention is invited to provisions of sub-section (8) of section (13) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF PROPERTY

Flat No. B-2/106, Building No. 02, 1st Floor, Janak Railway Mens CHSL, Survey No. 33(Part), Navghar, Vasai (E), Palghar - 401208

Date: 07.06.2023,
Place: Mumbai

Sd/-
Authorised Officer (Indian Bank)

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. SURYA-LANDMARK DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Surya-Landmark Developers Private Limited**
2.	Date of incorporation of corporate debtor	**December 3, 2008**
3.	Authority under which corporate debtor is incorporated / registered	**Registrar of Companies, Mumbai**
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U70102MH2008PTC188635**
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 603, Nandlal CHS Ltd., Riddhi Palace, S.V. Road, Borivali (West), Mumbai – 400092, Maharashtra, India Principal Office: Ganesh Manish CHS, Office No. 2, 1st Floor, S.V. Road, Opp. Bank of Baroda, Kandivali (West), Mumbai – 400067 Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	**Date of Order: June 9, 2023** **Date of Receipt of Order: June 12, 2023**
7.	Estimated date of closure of insolvency resolution process	**December 5, 2023**
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. Prakul Thadi** IBBI/IPA-002/IP- N01149/2021-22/13806
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address: Flat No.** 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad – 500018, Telangana, India. **Email:** prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address for correspondence:** D.No. 470/12, HIG-1, Block-5, APHB, Baghlingampally, New Nallakunta, Hyderabad - 500044 **Email Id:** cirp.suryalandmark@gmail.com
11.	Last date for submission of claims	**June 24, 2023**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Insufficient information with the IRP to determine the same
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A. (Refer Entry No. 12 above)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant Forms for the submission of the claims can be downloaded from https://www.ibbi.gov.in/

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of **Surya-Landmark Developers Private Limited** on **June 9, 2023.**

The creditors of **Surya-Landmark Developers Private Limited** are hereby called upon to submit their claims with proof on or before **June 24, 2023,** to the interim resolution professional at the address mentioned against Entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.06.2023
Place: Hyderabad

Sd/-
PRAKUL THADI
Interim Resolution Professional of
Surya-Landmark Developers Private Limited
IBBI/IPA-002/IP- N01149/2021-22/13806

The Special Recovery and Sales Officer

The Pratap Co-operative Bank Ltd
In the precinct of
104, Sopariwala Building, Bhuleshwar, Mumbai 400 002

PUBLIC AUCTION NOTICE

Sr. No	Name of the Judgment Debtor	Recovery certificate Nos. and Date when obtain	Reserve Price	Description of Property
1	Mrs. Reena Sanjay Khandagale and Mr. Sanjay Vikram Khandagale	1407/2020, dated 30.12.2020	Rs.65,31,000/- [Rupees Sixty Five Lakh Thirty One Thousand only]	Flat No.301, Building No.15, Mahavir Palace, Deepak Hospital Road, Mahavir Nagar Phase 2, Mira Road [E], Thane - 401107. Area-888 sq.ft built up.

The special Recovery & Sale Officer invite offers in sealed envelope from interested parties is respect of above mentioned Immovable Properties put up for Auction sale on "As is Where is,what ever it is'

1] The bid form containing term and condition of auction or other information, if any can be obtained from the office of the SRO of any working days as well as at the time at the date of the inspection on payment of Rs.100/-,inspection of the property is scheduled on 06.07.2023 between 12.00 a.m to 2.00p.m.

2] The intending bidder should send their bid in sealed envelope along with the interest free Earnest Money deposit @15% of the bid amount for property by way of **PO/DD favoring "The Pratap Co-operative Bank Ltd, Mumbai"** The Bid will be received by SRO at above mentioned Bhuleshwar Office for the Property on or before 12.07.2023 at 3.00 p.m.The tender for the property will be open on 12.07.2023 at 3.30 p.m. onwards at the office of decree holder Bank Viz.The Pratap Co-operative Bank Ltd at Sopariwala Building ,104, Bhuleshwar,Mumbai-400002.The qualified bidders shall be given opportunity to improve upon their bids.

3] The successful bidder shall be required to make up the remaining balance of the finalized bid amount excluding earnest money **within 30 days from the date of auction.**

4] In case, the successful bidder fails to **pay remaining 85%** of the bid amount as mentioned in clause 3 above.the earnest money deposited will stand forfeited, Similarly ,if successful bidder fails to pay the full amount within 30 days from the date of auction the amount paid till date will stand forfeited.

5] All charges levies, taxes, society dues and /or any other liabilities/outgoing accrued against the property shall be borne by the successful bidder. Present accrued liabilities on the property are not known and if any, it will be borne by successful bidder.

6] The Special Recovery and Sales officer reserves his right to accept or reject any or all offers and also postpone/cancel the auction without assigning any reason and also to modify the terms and conditions of the auction sale without prior notice.

7] Offer bid amount lesser than reserve price will not be entertained.

8] Successful bidder should carry out due diligence prior to purchase of the property and neither the decree holder Bank nor the Executive authority in any way shall be responsible for any dispute arising there from successful bidder will have to deal it his/her/their own cost and consequences.

9] All concerned parties of **Mrs. Reena Sanjay Khandagle & Mr.Sanjay Vikram Khandagle** are hereby informed to be present on the auction date i.e. **12.07.2023** respectively at **Bhuleshwar office.**

10] Dispute, if any shall within the jurisdiction of Mumbai Court only.

Given under my hand and seal of this office on **Wednesday 12th June 2023.**

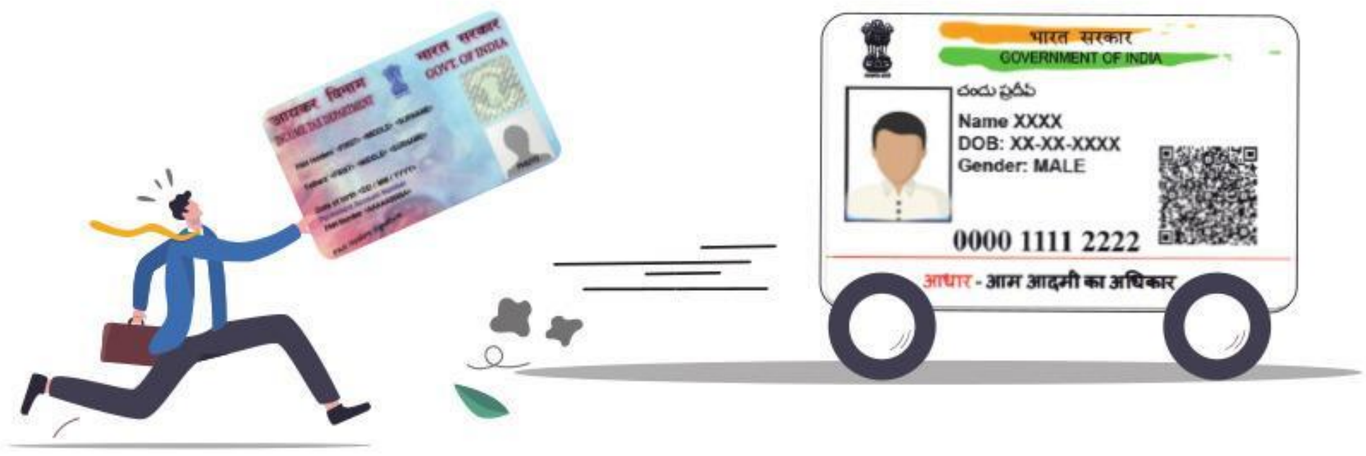
Sd/-
Special Recovery & Sales Officer
Co-Operative Department, Mumbai
Government of Maharashtra.

Date : 12.06.2023
Place : Mumbai

Azadi Ka Amrit Mahotsav | G20 भारत 2023 INDIA

Attention PAN Holders!

Miss it at your own risk



Linking of PAN & AADHAAR is Mandatory

Last date

30.06.2023

Link online with late fee of Rs. 1000/-

To link PAN with Aadhaar visit https://www.incometax.gov.in/iec/foportal and follow on screen instructions after clicking on 'Quick Links' section and selecting 'Link Aadhaar' option.

Consequences of not linking your PAN with Aadhaar

- Your PAN will become inoperative
- Pending refunds and interest on such refunds will not be issued
- TDS will be required to be deducted at a higher rate
- TCS will be required to be collected at a higher rate

For more information, see Rule 114AAA of the Income Tax Rules, 1962 and Notification No. 37/2017 dated 11th May 2017.

Attention

- No person shall obtain more than one PAN
- Penalty of Rs.10,000/- may be levied for obtaining more than one PAN

Deductors may verify status of PAN as under

- For checking status of single PAN, visit **https://www.incometax.gov.in**
- For checking status of PANs in bulk, visit **https://report.insight.gov.in**

cbc 15401/13/0005/2324

For e-Brochures, scan QR Code

Income Tax Department
Central Board of Direct Taxes

For more information, please visit www.incometax.gov.in

For more information, scan QR Code

@IncomeTaxIndia | @IncomeTaxIndiaOfficial | @IncomeTaxIndiaOfficial | @Income Tax India | @Income Tax India Official

CLASSIFIED CENTRES IN MUMBAI

Promserve
Vile Parle (W),
Mobile : 9167778766

Venture
Andheri (E)
Phone : 61226000

Anuja Media
Andheri (W),
Mobile : 9152895703

Bombay Publicity
Andheri (W)
Mobile : 9870703542

Carl Advertising,
Andheri (W),
Phone : 6696 3441 / 42.

Gauri Press Communication,
Andheri (E),
Mobile: 9820069565/ 9820069568

Keyon Publicity
Andheri (E.)
Phone : 28253077
Mobile : 9920992393

Lokhandwala Advertising,
Andheri (W),
Phone : 26364274 / 26316960.

Multimedia Informatics
Andheri (W),
8286013339

Prime Publicity Services,
Andheri (E),
Phone : 26839686 / 26830304.

Zoyz Creations
Andheri (W),
Phone: 022-26288794
Mobile: 9833364551/ 9820199918

P. V. Advertisers,
Jogeshwari (W)
Phone: 26768888
Mobile: 9820123000

Neha Agency,
Goregaon (E),
Phone : 2927 5033.
Mobile : 9819099563.

CSP
Goregaon (E)
Mobile : 8652400931

Shark Enterprises,
Goregaon (E),
Phone: 022-26863587

Adresult Services,
Goregaon (W)
Phone : 28762157 / 28726291.

Samartha Advertiser Pvt. Ltd.,
Goregaon (E),
Phone: 26852294
Mobile: 9594969627

Target Media,
Goregaon (E),
Mobile: 8692959648/ 9702307711

AD Support Advertising,
Malad (W),
Mobile: 9869463650

Bijal Visual Ads.,
Malad (W),
Phone: 28835457/ 28805487
Mobile: 9322265715

Signature
Malad (W),
Phone : 022-28811012
Mobile : 9820489442

Synergy Advertising,
Malad (W),
Phone : 28891428 / 22811012

Arihant Advertising,
Kandivali (W)
Phone : 28626679
Mobile: 9004992568

New Boom Ads,
Kandivali (W),
Phone : 28640221
Mobile : 8779275373

Popular Publicity
Kandivali (W),
Mobile : 9820994485

Vikson Advertising Agency
Kandivali (W),
Phone : 28645005
Mobile : 9820433200

Super Age
Borivali (E)
Phone : 42872727

Express Advertising,
Borivali (W),
Phone : 2833 7799 / 2833 9977.
Mobile: 9820401077

Falcon Multimedia Pvt. Ltd.,
Borivali (E)
Mobile : 9833226463

Jeet Publicity
Borivali (W),
Mobile : 9820006816

Nikharge Advertising,
Borivali (W),
Phone : 28921255
Mobile : 9322210176

Sarvodaya
Borivali (W),
Mobile : 9322139909

Ad Plus
Mira Road (E)
Mobile : 8779657505

Ashansi Advertising & Press Relations,
Mira Road (E),
Phone: 022-28114235
Mobile: 9833933502

M.S. Advertising,
Bhayander (E),
Phone: 022-28160100
Mobile: 9769711727

Sugo Advertising,
Vasai (W),
Phone : 7756982329/ 7028565571

Mayuresh Publicity,
Virar (W).
Phone : 0250 – 2503913.
Mobile : 9923935556

Plasma Advertising,
Panvel.
Phone : 022-27461970

Ronak Advertising,
Vashi.
Phone : 71012345

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवाकाळ

।। न मे भक्त प्रणश्यति ।।

काश्मिरात महिला आणि मुलांच्या माध्यमातून कटकारस्थान

काश्मिरमध्ये परिस्थिती सुधारत असल्याचे वारंवार सांगितले जाते. लष्करी अधिकाऱ्यांच्या म्हणण्याप्रमाणे तिथला दहशतवाद कमी झालेला आहे. काश्मिरमध्ये राहून सतत अस्थिरता माजवणाऱ्या अतिरेक्यांची संख्याही घटल्याचे या अधिकाऱ्यांचे म्हणणे आहे. ३७० कलम रद्द केल्यानंतर दहशतवादी कारवाया नियंत्रणात आणण्याच्या कामी सकारात्मक बदल दिसत असला तरी छुप्या पद्धतीने स्थानिक रहिवाशांच्या मदतीने फुटीरतेच्या कारवाया सुरू ठेवल्या जात असल्याचे ताज्या घडामोडींवरून समोर येते. तिथल्या सामान्य जनतेच्या जीवनामध्ये मूलभूत फरक पडावा, शिक्षण, रोजगार, व्यवसाय अशा विविध क्षेत्रात तिथल्या स्थानिकांचा आत्मविश्वास वाढवून वातावरण चांगले ठेवायचा प्रयत्नही होतो आहे. परंतु लष्कराच्या हाती लागलेल्या ताज्या माहितीनुसार काही विशिष्ट ठिकाणी महिला आणि लहान मुलांचा वापर केला जातो आहे. त्यांच्यामार्फत मादक पदार्थांच्या तस्करीबरोबरच छोट्या मोठ्या शस्त्रांस्त्रांची देवाणघेवाणही केली जाते. आणि यामध्ये आयसीससारख्या दहशतवादी संघटनेचा पुढाकार असल्याचेही पाहायला मिळते. म्हणजे पाकिस्तानच्या आयएसआय संघटनेशिवाय आता आयसीससारखी दहशतवादी संघटना काश्मिरमध्ये अस्थिरता निर्माण करण्याच्याबाबतीत छुप्या पद्धतीने कारवाया करत असल्याचे स्पष्ट झाले आहे. महिला आणि लहान मुलांना हाताशी धरून आपले उद्दीष्ट साध्य करण्याचा हा प्रयत्न म्हणजे जाणीवपूर्वक घराघरात पुन्हा एकदा फुटीरतेची विषवल्ली पेरण्याचाच तो भाग ठरतो. यासाठी मोठ्या प्रमाणावर पैशाचे आमिष दाखवले जाते. त्याला बळी पडणारे हे लोक आयसीस किंवा आयएसआयच्या जाळ्यात ओढले जात आहेत. तिथे असलेल्या सुरक्षा यंत्रणांना शंका येणार नाही आणि महिला किंवा लहान मुलं म्हटल्यानंतर तपासणीच्याबाबतीत फारशी कठोरता होणार नाही. अशी या कटामागची उद्दीष्टे आहेत. तिथल्या अनेक संपर्क यंत्रणा लष्कराच्या नजरेखाली आहेत. मोबाईल असो, इंटरनेट असो, किंवा इतर कोणताही सोशल मिडीयाचा भाग असो एवढेच नव्हे तर पूर्वी अगदी खुलेआमपणे दहशतवादी संघटना वायरलेस यंत्रणेचा वापर करीत असत. त्याकाळी स्थानिक पोलिससुद्धा अशा फुटीरतावादी गोष्टींकडे दुर्लक्ष करीत असत. आज मात्र ती परिस्थिती राहिलेली नाही.

आयएसआयचे कारस्थान

वेगवेगळे मार्ग बंद झाल्याने आपल्या कारवाया करण्याकरिता दहशतवाद्यांनी हा एक नवा पर्याय निवडलेला दिसतो. महिला आणि मुलांच्या माध्यमातून आपले उद्दिष्ट साध्य करण्याचा त्यांचा प्रयत्न होता. परंतु तोदेखील लष्कराच्या सावधानतेमुळे एकाअर्थी उधळला गेला आहे. ही बाब लष्कराच्या लक्षात येणे म्हणजेच काही स्थानिक लोकांकडून अशा प्रकारची माहिती लष्करापर्यंत पोहचवली गेली आहे. म्हणजेच तिथल्या सर्वसामान्य जनतेच्या मानसिकतेमध्ये तितकाच मोठा बदलही घडून येतो आहे. कारण पाच वर्षांपूर्वीचा काश्मिर जो सतत धुमसत असायचा. रोज कुठे ना कुठे हत्या किंवा बॉंबस्फोट घडवले जायचे. कुठल्याच पद्धतीने तिथले जनजीवन स्थिर होणार नाही, असेच प्रयत्न केले जात असत. परंतु गेल्या दोन तीन वर्षात सतत आगीत होरपळणारा हा प्रदेश आता स्थिरस्थावर होऊ पाहातो आहे. सामान्य माणसाच्या कौटुंबिक जीवनामध्ये स्थिरता येते आहे. रोजगार व्यवसायापासून ते मुलाबाळांच्या चांगल्या शिक्षणापर्यंतची त्याची स्वप्ने मार्गी लागत आहेत. म्हणजे सामाजिक स्तरावरचे स्थिरतेचे एक मोठे आश्वासन निर्माण होत असतानाच काही फुटीरतावादी गटांकडून काश्मिरातील काही कुटुंबांना पुन्हा त्याच जाळ्यामध्ये खेचण्याचे कारस्थान सुरू झाले. त्याला उघडपणे विरोध करता येत नाही. परंतु ही कारस्थाने जर वाढली तर अनेक सर्वसामान्य कुटुंबांचा नाश होईल. किंवा त्यांचे भवितव्य पुन्हा अंधारमय होईल अशा जाणीवेतूनच महिला आणि मुलांचा होत असलेला वापर लष्करापर्यंत पोहचवला गेला आणि त्याविरुद्ध आता अधिकृतपणे कारवाई सुरू झालेली आहे. दहशतवाद्यांचे सॉफ्ट टार्गेट ज्याला आपण म्हणतो ते महिला आणि मुले होती. किंबहुना ती अजूनही आहेतच. त्यांना वेठीला धरून आपले उद्दीष्ट साध्य करण्याचा प्रयत्न होतच राहील असे दिसते. मात्र त्याविरुद्ध जर स्थानिक जनतेतूनच विरोध झाला किंवा अशा प्रकारची माहिती सुरक्षा यंत्रणांपर्यंत पोहचवली गेली तर निश्चितच त्याचा मोठा लाभ एकूणच जम्मू काश्मिर राज्याला होणार आहे.

अनेक पिढ्यांचे नुकसान

केवळ दहशतीमुळे जम्मू काश्मिरमधल्या दोन तीन पिढ्यांचे आतोनात नुकसान झाले. अनेक कुटुंबांना आपल्या दहशतीखाली ठेवण्याचे काम पाकिस्तानच्या आयएसआय आणि इतर दहशतवादी संघटनांनी केलेच. परंतु आपल्या स्वार्थासाठी काश्मिरमधले अनेक फुटीरतावादी नेतेदेखील आयएसआयच्या कारस्थानाला बळ देत राहिले. विशेष म्हणजे या सगळ्या फुटीरतावाद्यांची मुले परदेशात उत्तम शिक्षण घेतल्याचे समोर आले. म्हणजे जी काही झळ पोहचली ती काश्मिरातल्या सामान्य स्तरातल्या कुटुंबांनाच पोहचली. ज्यातली तरुण पिढी अक्षरशः पैशाचे वाटप करून या दहशतवाद्यांनी नासवली. अजूनही धर्मांधतेचे आवाहन करून जिहादचा नारा देऊन काही तरुणांना भडकावण्याची कामे होत आहेत. परंतु गेल्या दोन तीन वर्षामध्ये तिथल्या तरूण वर्गालाही आपले हित कशात आहे हे हळूहळू जाणवू लागलेले दिसते. एकेकाळी लष्कराच्या गाड्यांवर दगडफेक करणारा तिथला तरुण आता तिथल्या आपल्या परंपरागत पर्यटन आणि इतर व्यवसायाकडे वळू लागला आहे. तिथल्या पर्यटनातही मोठी वाढ होत असल्याने दहशतवाद्यांना अपेक्षित असलेला तरुणांकडचा प्रतिसाद मिळेनासा झालेला आहे. म्हणूनच त्यांनी काही विशिष्ट क्षेत्रात आणि काही विशिष्ट कुटुंबांमधून महिला आणि लहान मुलांचा वापर करण्याचे कारस्थान सुरू केलेले आहे. परंतु योग्यवेळी हे सुरक्षा यंत्रणांच्या लक्षात आल्याने संभाव्य धोका टळलेला आहे. अजूनही श्रीनगर किंवा अन्य भागांमधून पाकिस्तानकडून घुसखोरीचे प्रयत्न होतात. कारण तिथे कोणत्याही प्रकारची शांतता दहशतवाद्यांना निर्माण होऊ द्यायची नाही.

डब्ल्यूटीसीच्या फायनलमध्ये स्लो ओव्हर भारत-ऑस्ट्रेलिया दोन्ही संघांना मोठा दंड

वर्ल्ड टेस्ट चॅंपियनशिप स्पर्धेच्या अंतिम फेरीत षटकांची संथ गती राखल्यामुळे भारत आणि ऑस्ट्रेलिया या दोन्ही संघाना आयसीसीने दंड ठोठावला आहे. भारताची १०० टक्के तर ऑस्ट्रेलियाची ८० टक्के फी कापण्यात आली आहे. भारतासाठी हा दुहेरी धक्का आहे. एकीकडे पराभवाचे दु:ख तर दुसरीकडे आर्थिक भुर्दंड पडला आहे. कारण १०० टक्के फी कापल्याने भारतीय खेळाडूंना दमडीही मिळणार नाही. त्यामुळे भारतीय खेळाडू खूप निराश झाले आहेत.

■ लंडन

वर्ल्डटेस्ट चॅंपियनशिप स्पर्धेच्या अंतिम फेरीत ऑस्ट्रेलियाने भारताचा २०९ धावांनी पराभव करून विजेतेपद पटकावले होते. या सामन्यात भारतीय संघाची कामगिरी अत्यंत सुमार दर्जाची झाली होती. गोलंदाजी आणि फलंदाजीत मोठे अपयश आल्याने भारताला या सामन्यात मानहानीकारक पराभव स्वीकारावा लागला. त्यातच भारतीय गोलंदाजांनी निर्धारित वेळेपेक्षा ५ षटके कमी टाकली . त्यामुळे आयसीसीच्या नियम क्रमांक २. २२ नुसार निर्धारित वेळेपेक्षा कमी षटके टाकल्यास प्रत्येक षटकामागे २० टक्के मॅच फी कापली जाते . त्यानुसार भारतीय संघाने निर्धारित वेळेपेक्षा ५ षटके कमी टाकल्यामुळे भारतीय संघाची १०० टक्के फी कापण्यात आली आहे. एकीकडे सामना हातून गेला. तर दुसरीकडे ५ दिवस मैदानावर घाम गाळून मेहनतीचे पैसेही गेले त्यामुळे भारतीय खेळाडू निराश झाले आहेत .

दरम्यान वर्ल्ड टेस्ट चॅंपियनशिपच्या अंतिम सामन्यात भलेही ऑस्ट्रेलियाने भारताचा पराभव करून विजेतेपद पटकावलेले असले तरी निर्धारित वेळेपेक्षा ४ षटके कमी टाकल्याने ऑस्ट्रेलियन संघाची ८० टक्के फी कापण्यात आली आहे. अर्थात विजेतेपद पटकावलेले असल्याने त्यांना आयसीसी कडून झालेल्या या दंडाचे फारसे दुःख होणार नाही. दरम्यान ऑस्ट्रेलियाकडून झालेल्या पराभवाच्या तीव्र प्रतिक्रिया सोशल मीडियावर उमटत आहेत . बहुतेकांनी या पराभवाबद्दल कर्णधार रोहित शर्मा, विराट कोहली, पुजारा, गिल तसेच स्वैर मारा करणाऱ्या गोलंदाजांना जबाबदार धरले आहे. तर सामना वाचवण्यासाठी धडपडणाऱ्या अजिंक्य रहाणेचे कौतुक केले आहे.

विंडीज दौऱ्यासाठी नव्या खेळाडूंना संधी

■ नवी दिल्ली

पुढील महिन्यात भारतीय संघ वेस्ट इंडीज दौऱ्यावर तिन्ही प्रकारच्या क्रिकेटच्या सामन्यांच्या मालिका खेळेल. या मालिकांसाठी भारतीय संघात मोठे बदल होण्याची शक्यता आहे. खासकरून टी२० संघात आयपीएलमध्ये दमदार कामगिरी केलेल्या खेळाडूंना संधी मिळणार असल्याचे सांगितले जाते.

दौऱ्यासाठी संघाची निवड पुढील आठवड्यात होऊ शकते. टी२० मालिकेत भारतीय संघाचे नेतृत्व हार्दिक पड्या करू शकतो. सूत्रांच्या माहितीनुसार, या संघात अनेक युवा खेळाडूंचा समावेश असेल. आयपीएलमध्ये आपल्या खेळाने सर्वांची मने जिंकलेल्या यशस्वी जयस्वाल व रिंकू सिंग यांना संधी मिळणे निश्चित असल्याचे दिसते.

या हंगामात राजस्थान संघासाठी सलामीवीराची भूमिका बजावताना जैसवालने १६३ च्या सरासरीने ६२५ धावा केल्या. तसेच देशांतर्गत हंगामात देखील त्याची कामगिरी उत्कृष्ट राहिलेली. या व्यतिरिक्त कोलकाता नाईट रायडर्स संघासाठी रिंकू सिंग याने फिनिशर म्हणून भूमिका बजावली.

ठाण्यात लेझीमच विनामूल्य प्रशिक्षण वर्ग

■ ठाणे

लोकहित सामाजिक संस्थेतर्फे मोफत लेझीम प्रशिक्षण वर्गाचे आयोजन करण्यात आले आहे. सध्या मोबाईल जमान्यात शालेय विद्यार्थी व महिला व पुरूषासाठी उत्तम व्यायाम करण्याची संधी व हरवलेले भारतीय खेळ पुनरुजीवन करण्यासाठी लोकहित सामाजिक संस्थेमार्फत मोफत लेझीम प्रशिक्षण वर्ग नीतीन -कॅडबरी कंपनी पुलाखाली सुरू करण्यात आले आहेत.

जाहीर सूचना

सर्वसाधारण जनतेस याद्वारे सूचित करण्यात येते की, **बँक ऑफ बडोदा, भुलाभाई देसाई रोड शाखा** श्री. निमिश कचेरिया हे खरेदी करणार असणारी श्री रमेश मेहता फॅमिली ट्रस्ट यांच्या नावे असलेली निम्न उल्लेखित मालमत्ता तारण म्हणून स्वीकारण्यास इच्छुक आहे. ज्यामध्ये पक्षकारांनी असे सूचित केले आहे की, मूळ साखळी कागदपत्रे म्हणजेच; शिवशिविर सीएचएसएल (संस्था) आणि पी एम आगेरवाला यांच्यादरम्यान दि. ३०.०६.१९७३ रोजी बनविलेले करारपत्र आणि सुरेश सी आगेरवाला यांना सदर सदनिका दि. १८.०१.१९७७ रोजी आणि मंजुला आगेरवाला यांना दि. १४.०३.१९९३ रोजी केलेल्या हस्तांतरणाशी संबंधित पुढील साखळी कागदपत्रे हरवली आणि गहाळ झाली आहेत.

कोणा व्यक्ती किंवा व्यक्तींचा सदर युनिटवर विक्री, गहाणवट, प्रभार, धारणाधिकार, भेट, न्यास, किंवा अन्य कोणत्याही प्रकारे कोणत्याही स्वरुपाचा कोणताही हक्क असल्याचा दावा करणाऱ्या कोणत्याही व्यक्ती किंवा व्यक्तींनी त्याबाबत त्याच्या समर्थनार्थ मूळ कागदोपत्री पुराव्यासह खाली नमूद केलेल्या पत्त्यावर सदर सूचना प्रसिद्धीपासून १० दिवसांच्या आत लेखी स्वरुपात सूचित करावे अन्यथा दावा, जर असल्यास, सोडून दिला असे समजण्यात येईल, आणि असे मानण्यात येईल की, मालमत्ता कोणत्याही प्रभार/दावा/बोज्यापासून मुक्त आहे.

अनुसूची

गाव-मलबार हिल विभाग, जिल्हा-मुंबई शहरचा सर्व्हे क्र. २/३४५ धारण केलेल्या जमिनीवरील ८४बी, नेपियन सी मार्ग, मुंबई ४०० ००६ येथे स्थित "शिव शिविर सीएचएसएल" या इमारतीमधील ५ व्या मजल्यावरील सदनिका क्र. ५२, मोजमाप अदमासे १४१७ चौ.फू. कार्पेट क्षेत्रफळ.

शाखा तपशील / संपर्क क्र.: भुलाभाई देसाई रोड शाखा, ४, सरस्वती सदन, भुलाभाई देसाई रोड, मुंबई - ४०००२६. दूरध्वनी ०२२-२३५११९६६/२३५२४२२४.

वकील रेणुका एम. नायर दुकान क्र. ०५, इमारत क्र. १६, सोनम क्लासिक, फेज XI, न्यू गोल्डन नेस्ट, भाईदर (पू), ठाणे.

बृहन्मुंबई महानगरपालिका

मुख्य अभियंता कार्यालय (इमारत परिरक्षण)
क्र. सीएच. इं./बी. एम./४०३८/ ।। दिनांक १२.०६.२०२३

संक्षिप्त ई-निविदा सूचना

विभाग	मु. अभि. (इमारत परिरक्षण)
उप - विभाग	उप. मु. अभि. (इमारत परिरक्षण) शहर
बोली क्र.	७२०००५४०५४
विषय	जी / द वॉर्डमध्ये गणपतराव कदम मार्ग, लोअर परळ येथे स्थित महावीर तबेला चाळीची मोठी संरचनात्मक दुरुस्ती.
एकूण अंदाजित मूल्य	रु. ५३,९२,६१३.००
इ. र. ठे.	रु. ६३,७००/-
निविदा विक्री	१३-०६-२०२३ रोजी स. ११.०० वा. पासून ते २६-०६-२०२३ रोजी दु. १२.०० वा. पर्यंत
संकेतस्थळ	Http://portal.mcgm.gov.in
संबंधित व्यक्ती	उप-अभियंता - (इ. प.) शहर
नाव	श्री. ए. डी. साळवी
दूरध्वनी क्र.	९३२४४३८८६७
ई - मेल पत्ता	asmcgm@yahoo.com

सही/-
कार्य. अभि. (बी. एम.) शहर ।।

पीआरओ/७१५/जाहि./२०२३-२४

स्वमर्जीने औषधोपचार करू नका.

बृहन्मुंबई महानगरपालिका

(घकव्य विभाग- का.अ. परिवहन, पूर्व, उप.)
क्र. उमूअ/घकव्य/९९६/परि दि. १२.०६.२०२३

ई-निविदा सूचना

बोली क्र.: ७२०००५४१७३ दि. १२.०६.२०२३

बृहन्मुंबई महानगरपालिका (बीएमसी) **"भूस्खलन आपत्तीस भेट देण्याकरिता पावसाळा कालावधी २०२३ दरम्यान बृहन्मुंबईच्या पूर्व उपनगरांमध्ये तैनात करण्यात आलेल्या एन.डी.आर.एफ. टीमच्या वापराकरिता भाडेतत्त्वावर २ क्लोज बॉडी ट्रक वाहने तैनात करणे."** याकरिता ऑनलाईन बोली मागवित आहेत.

बोली बृमुंमपाच्या पोर्टल (http://portal.mcgm.gov.in) वरून निविदा विभागाअंतर्गत डाऊनलोड करता येतील.

बोली सुरुवात दिनांक आणि वेळ **दि. १२.०६.२०२३ रोजी दु. १३.००** वाजेनंतर आणि बोली समाप्ती दिनांक आणि वेळ **दि. १९.०६.२०२३** रोजी **सायं. ४.००** वाजेपर्यंत.

इच्छुक बोलीदारांनी अधिक तपशीलाकरिता महापालिका वेबसाईट (http://portal.mcgm.gov.in) वर भेट द्यावी.

बोली दस्तऐवज टपालाद्वारे विक्री करण्यात अथवा स्वीकारण्यात येणार नाही.

निविदेसंबंधी तपशीलवार माहिती/स्पष्टीकरण कार्य. अभि.(परि.)पू/उ यांचे कार्यालय, १ला मजला, पंतनगर गॅरेज इमारत, बीईएसटी डेपोच्या मागे, पंतनगर, घाटकोपर (पू), मुंबई - ४०००७५ येथून प्राप्त करता येईल. ई-निविदा विक्रेता लॉगईन आणि प्रक्रिया संबंधी तपशील बृमुंमपाची वेबसाईट म्हणजेच http://portal.mcgm.gov.in येथे किंवा

कार्यकारी अभियंता (परिवहन)पू/उ यांचे कार्यालय,
पंतनगर गॅरेज इमारत, १ला मजला, पंतनगर,
घाटकोपर (पू), मुंबई - ४०००७५

येथे देय दिनांकाच्या आधीच्या दिवसापर्यंत कामकाजाच्या कोणत्याही दिवशी स. ११.०० ते दु. २.३० वाजेपर्यंत, पात्रता पश्चात निकषांमध्ये नमूद केलेली ओळखपत्रे दर्शविल्यावर उपलब्ध होतील.

सही/-
उ.मु.अ./घकव्य

पीआरओ/६९५/जाही/२०२३-२४

थोडासाही ताप येता, डॉक्टरांना जाऊन भेटा

PUBLIC NOTICE

Public Notice is hereby given to all the general public by my client **Mr. Jitendra Gordhandas Parghi & Mr. Mihir Jitendra Parghi,** who has purchased the Room No .01, Gr. floor, Shree Ramdevji Niwas Co-operative Housing Society Ltd., Dr. Maheshwari Road, Noor Baug, Mumbai-400 009, admeasuring 225.00 sq. feet as per Sale deed dated 08.07.2021. Mr. Jitendra Gordhandas Parghi has approached the Deccan Merchants Co-operative Bank Ltd., having its head office at Charni Road E, 217, Raja Ram Mohan Roy Rd, Bhatawadekar Wadi, Ambewadi, Girgaon, Mumbai, Maharashtra-400 004, for a loan against the mortgage of property standing in the name of Mr. Jitendra Gordhandas Parghi along with Mr. Mihir Jitendra Parghi.

Any person or persons having any claim, title, interest, rights arising out of legal heirship and / or any other legal rights in respect of Room No. 1 may contact / handover the same to the advocate mentioned hereunder with all the concerned documents in writing within 15 (Fifteen) days of publication of this notice. Any claims received after 15 (Fifteen) days from the date of publication of this notice shall not be entertained.

Date : 12-6-2023

Sd/-
Advocate Rajesh A. Tekale
Shop No. 2 Shree Ganesh C.H.S Ltd,
Sector 28, Nerul (W), Navi Mumbai- 400706.

फॉर्म ए
जाहीर उद्घोषणा
(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)

मे. सुर्या-लॅण्डमार्क डेव्हलपर्स प्रायव्हेट लिमिटेडच्या धनकोंचे लक्ष वेधण्याकरिता

संबंधित तपशील

१.	कॉर्पोरेट ऋणकोचे नाव	सुर्या-लॅण्डमार्क डेव्हलपर्स प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट ऋणकोच्या स्थापनेचा दिनांक	३ डिसेंबर, २००८
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट ऋणकोची स्थापना/नोंदणीकरण झाले	कंपनी निबंधक, मुंबई
४.	कॉर्पोरेट ऋणकोचा कॉर्पोरेट ओळख क्र./मर्यादित दायित्व ओळख क्र.	U70102MH2008PTC188635
५.	कॉर्पोरेट ऋणकोच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	**नोंदणीकृत कार्यालय:** ६०३, नंदलाल सीएचएस लि., रिद्धी पॅलेस, एस.व्ही. रोड, बोरीवली (पश्चिम), मुंबई - ४०००९२, महाराष्ट्र, भारत. प्रमुख कार्यालय: गणेश मनिष सीएचएस, कार्यालय क्र. २, १ ला मजला, एस. व्ही. रोड, बँक ऑफ बडोदासमोर, कांदिवली (पश्चिम), मुंबई-४०००६७, महाराष्ट्र, भारत.
६.	कॉर्पोरेट ऋणकोच्या संदर्भात दिवाळखोरी सुरू होण्याचा दिनांक	**आदेशाचा दिनांक: ९ जून, २०२३** **आदेश प्राप्त झाल्याचा दिनांक: १२ जून, २०२३**
७.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	**५ डिसेंबर, २०२३**
८.	अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	**श्री. प्रफूल थाडी** IBBI/IPA-002/IP-N01149/2021-22/13806
९.	मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल	**पत्ता:** सदनिका क्र. १४०५, जे ब्लॉक, रेनबो व्हिस्टाज, ग्रीन हिल्स रोड, मूसापेट, हैदराबाद-५०००१८, तेलंगणा, भारत. **ईमेल:** prakulthadi@hotmail.com
१०.	अंतरिम ठराव व्यावसायिकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ईमेल	**संपर्काचा पत्ता:** डी. क्र. ४७०/१२, एचआयजी-१, ब्लॉक-५, एपीएचबी, बघलिंगमपल्ली, न्यू नल्लाकुंटा, हैदराबाद-५०००४४. **ईमेल आयडी:** cirp.suryalandmark@gmail.com
११.	दावे सादर करण्याचा अंतिम दिनांक	**२४ जून, २०२३**
१२.	अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये धनकोचे वर्ग, जर असल्यास.	हे निश्चित करण्याकरिता आयआरपीकडे अपुरी माहिती आहे.
१३.	वर्गामध्ये धनकोचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे)	लागू नाही (वरील नोंद क्र. १२ चा संदर्भ घ्यावा)
१४.	(अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधींचा तपशील उपलब्ध असेल	दाव्याच्या सादरीकरणाकरिता संबंधित अर्ज https://www.ibbi.gov.in येथून डाऊनलोड करता येतील.

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण यांनी **दि. ०१ जून, २०२३** रोजी **सुर्या-लॅण्डमार्क डेव्हलपर्स प्रायव्हेट लिमिटेड**वी कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. **सुर्या-लॅण्डमार्क डेव्हलपर्स प्रायव्हेट लिमिटेड**च्या धनकोंना याद्वारे त्यांचे दावे पुराव्यासह **दि. २४ जून, २०२३** रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

आर्थिक धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासहीत दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

सही/-
प्रफूल थाडी
सुर्या-लॅण्डमार्क डेव्हलपर्स प्रायव्हेट लिमिटेडचे
अंतरिम ठराव व्यावसायिक
IBBI/IPA-002/IP-N01149/2021-22/13806

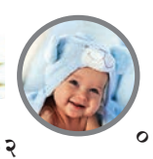
दिनांक: १२.०६.२०२३
ठिकाण: हैदराबाद

सुविचार
विलास कोळेकर
खंडाळा, रत्नागिरी.
मोबा.९४२२४२०६११

परिस्थिती माणसाला मजबूर करते पण; परिस्थितीवर मात करण्याची जिद्द माणसाला मजबूत करते.

पंचांग

मंगळवार, १३ जून २०२३
शक १९४५ शोभननामसंवत्सर



ज्येष्ठ कृष्ण दशमी
नक्षत्र : रेवती
-: जन्मराशी :-
०० - ०१ ते १३ - ३१ मीन
१३ - ३२ ते २४ - ०० मेष

रवी उदय- ०६-०२
रवी अस्त- १९-१५

बालश्रम विरोधी दिन

पाककृती

पोटॅटो क्रिस्पी रिंग

★ **साहित्य** :- ३ व्यक्तींसाठी, १/२ वाटी बारीक रवा, २ उकडलेले बटाटे, १/२ वाटी पाणी, २ टेबलस्पून बटर, २ टेबलस्पून चिलीफ्लेक्स, चवीनुसार मीठ, २ टेबलस्पून कॉर्नफ्लोअर, ४ क्रश लसूण पाकळ्या, १ टेबलस्पून कोथिंबीर

★ **कृती** :- १) प्रथम रवा मिक्सर मध्ये बारीक करून घेणे. एका पॅन मध्ये बटर टाकून लसूण पाकळ्या परतून घेणे. नंतर त्यात चिलिफ्लेक्स, मीठ टाकून तीन मिनिटे शिजवून घेणे. २) मग पाणी टाकून उकळी आणावी आणि रवा टाकून पाच मिनिटे शिजवून घेणे. ३)

रवा थोडा थंड होऊ द्यायचा. नंतर त्यात उकडलेला बटाटा, कॉर्नफ्लोअर, कोथिंबीर एकत्र करून मळून घ्यावे आणि रिंगचा आकार देणे आणि गोल्डन रंग येई पर्यंत तळून घेणे आणि क्रिस्पी बटाटे रिंग तयार आहेत.

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफीस आणि नवाकाळ प्रेस करिता दांगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरीया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.
संपादक : **रोहित रमाकांत पांडे**

संपर्क : संपादक विभाग: ८६५२२०१४४०,
जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९,
छोट्या जाहिराती: ८४२२८१७४४५. वितरण विभाग : ९५९४९३६४४१
ई-मेल navakal.1923@gmail.com
'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक 'नवाकाळ' आर.एन.आय.क्र.१८१४/५७
REGD. No. MH/MR/SOUTH-143/2012-14
स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

Printed and Published by **Jayshree Ramakant Khadilkar-Pande** On behalf of Navakal Office And Navakal Press. Printed at Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004.
Editor - **Rohit Ramakant Pande**